BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 4/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018

Name of the Company:

Rachana Air Components Pvt Ltd

V/s.

Alliance Filaments Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Brundonk DAVE ON BEHREF STAIMIN 2.

VOA

PETITIONER

ORDER

Learned Advocate Mr. Priyank Dave i/b Learned Advocate Mr. Jaimin Dave present for Operational Creditor/ Petitioner. None present for Respondent.

Petitioner not complied with the direction dated 09.01.2018 by sending notice of date of hearing to the Respondent.

Petitioner counsel represented that he sent the notice on 16.01.2018 but he has not filed any document to show that he has dispatched the notice to Respondent.

Petitioner shall file proof of dispatch and proof of service, if any by 24.01.2018 failing which further steps follows.

List the matter on 24.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 23rd day of January, 2018.